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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 60/9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

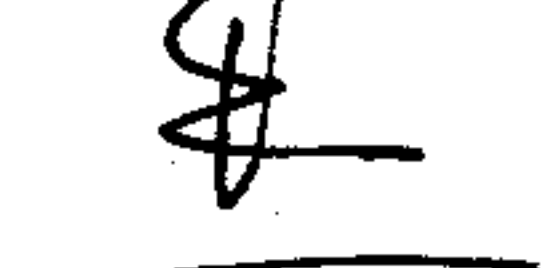
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2017**

Name of the Company: Himalaya Trans-Logistics Pvt. Ltd.  
V/s.  
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	ANIP A. GANDHI	ADVOCATE	RESPO.	
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2.	Vaibhavi K. Parikh	Advocate	petitioner	
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**ORDER**

Learned Advocate Ms. Vaibhavi Parikh present for Operational Creditor/  
Applicant. Learned Advocate Mr. Anip Gandhi present for Respondent.

At request of both sides on the ground of proposed settlement.

List the matter on 08.08.2017 as last chance.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 2nd day of August, 2017.